

R.O.C.No.44643-A/2016-B2

DISTRICT JUDGE,
TRANSFER & POSTING

NOTIFICATION No. 99 / 2016

Thiru M.Suresh Viswanath, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Judge, Family Court, Karaikal, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service in Order No.1949/2016-LD, Law Department, Government of Puducherry, dated 11.07.2016, is transferred and posted as Chairman, Permanent Lok Adalat, Perambalur, in the newly sanctioned post, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014.

HIGH COURT, MADRAS.

DATED: 14.07.2016.

Sd./-T.RAVINDRAN

REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Thiru M.Suresh Viswanath, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service, as Judge, Family Court, Karaikal - transferred and posted as Chairman, Permanent Lok Adalat, Perambalur, in the newly sanctioned post - Notification issued - Joining instructions – issued.

Ref: High Court's Notification No. 99 / 2016, dated : 14.07.2016.

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Thiru M.Suresh Viswanath, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Judge, Family Court, Karaikal, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service and posted as Chairman, Permanent Lok Adalat, Perambalur, in the newly sanctioned post, vide High Court's Notification cited above, is required to hand over charge of his post to the District Judge, Karaikal, immediately and assume charge of his new post, immediately, without availing full joining time.

The District Judge, Karaikal, is required to hold full additional charge of the post of Judge, Family Court, Karaikal, until further orders.

**HIGH COURT, MADRAS.
DATED: 14.07.2016.**

**Sd./-T.RAVINDRAN
REGISTRAR GENERAL**